N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the **Hon'ble Shri Justice Milind N. Jadhav** has issued the following directions in relation to the vacation assignment from 8th May, 2022 to 5th June, 2022 :

1. Court Shall sit on 10th May, 13th May, 17th May, 20th May, 24th May, 27th May, 30th May, 1st June and 3rd June.

2. Parties / advocates are directed to submit written praecipe for urgent hearing on the previous working day by 3.00 p.m. to the Court Associate / Sheristedar. No praecipe shall be entertained after 3.00 p.m. as a board of the matters to be heard urgently will be notified for the next day at 10.30 a.m.

3. The praecipe shall contain a gist of the matter in one paragraph and the cause for urgent listing in the second paragraph with the relevant dates. Copy of the praecipe shall be served in advance and notice thereof shall be given to the opposite party / Advocate for the party and acknowledgment shall be produced at the time of hearing for seeking ad-interim / interim relief.

4. Any urgent application to be made on the hearing dates shall be allowed only after the daily board is over.

5. On 30.05.2022, 01.06.2022 and 03.06.2022, matters pertaining to the division bench shall be taken up at 10.30 a.m. and after the division bench work is over, matters pertaining to the single bench shall be taken up.

BY ORDER

Dated this 6th May 2022

Sd/-
(S.B. Bhansali)
Prothonotary & Sr. Master,
High Court (O.S.), Bombay.

Sd/-
(D.S. Deshmukh)
Registrar (Judl.-II)
High Court (A.S.), Bombay.